

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S).20922 OF 2017

INDIAN WIND ENERGY ASSOCIATION

Appellant(s)

VERSUS

GUJARAT URJA VIKAS NIGAM LIMITED
(GUVNL) & ORS.

Respondent(s)

O R D E R

Since the guidelines framed by the Central Government are under challenge before the Delhi High Court, nothing survives in this appeal. The appeal is disposed of as infructuous.

It will be open for the Delhi High Court to proceed in all the matters including the challenge to Clause 5(1)(c) of the new guidelines.

Pending applications, if any, shall also stand disposed of.

.....J.
[ROHINTON FALI NARIMAN]

.....J.
[NAVIN SINHA]

NEW DELHI
8th January, 2018

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 20922/2017

INDIAN WIND ENERGY ASSOCIATION

Appellant(s)

VERSUS

GUJARAT URJA VIKAS NIGAM LIMITED (GUVNL) & ORS.

Respondent(s)

(IA No.140357/2017-CLARIFICATION/DIRECTION and IA
No.1764/2018-PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 08-01-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHAFor Appellant(s) Mr. Ranjeet Kumar, Sr. Adv.
Mr. Hemant Singh, Adv.
Mr. Matrugupta Mishra, Adv.
Mr. Biju Mattam, Adv.
Ms. Divya Roy, AOR
Mr. Rishi Raj Sharma, Adv.Mr. Gopal Jain, Sr. Adv.
Mr. Sandeep Grover, Adv.
Ms. Pankhuri Bhardwaj, Adv.
Mr. Sukriti Mago, Adv.
Mr. Rajat Singh, AORFor Respondent(s) Mr. P.S. Narsimha, ASG.
Mr. M.G. Ramachandran, Adv.
Ms. Hemantika Wahi, AOR
Mr. Jesal Wahi, Adv.
Mr. Shubham Arya, Adv.UPON hearing the counsel the Court made the following
O R D E RThe appeal is disposed of as infructuous in terms of the
signed order.Pending applications, if any, shall also stand disposed
of.(SWETA DHYANI)
SENIOR PERSONAL ASSISTANT(SAROJ KUMARI GAUR)
BRANCH OFFICER

(Signed order is placed on the file)